

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PRESOT ROAD, MUMBAI-1

O.A.No.1036/96

Dated: 17th April, 1997

Coram: Hon'ble Shri B.S.Hegde, Member(J)

N.A.Katkar & 72 ors.  
All postal pensioners  
working in short duty staff  
in Maharashtra Circle  
C/o. Adv. Mr. C.B. Kale

..Applicants

V/s.

1. The Chief Postmaster General  
Maharashtra Circle, Mumbai
2. The Director General  
Department of Posts  
New Delhi

(By Adv. Mr. S.S.Karkera for  
Mr. P M Pradhan, counsel for  
the respondents)

..Respondents

ORDER  
(Per: B.S.Hegde, Member (J))

Heard Mr. C.B.Kale, learned counsel for  
the applicants and Mr.S.S.Karkera, for the respondents.

2. Mr. Karkera, counsel, submits that 72 applicants  
have made a combined application without making any representation. He further submits that in the absence of any relevant particulars for the reliefs prayed for by the applicants the respondents are not in a position to consider the request of the applicants.

3. In the circumstances, we direct the applicants to make a suitable detailed representation to the competent authority within a period of 2 months from receipt of a copy of this order. Respondents on receipt of the same will dispose of the same within a period of two months thereof by passing a speaking order.

4. In the circumstances the O.A. is disposed of at admission stage itself with the above direction. No order as to costs.

  
(B.S.Hegde)  
Member(J)